

Central Administrative Tribunal Principal Bench, New Delhi

CP No. 633/2018
in
OA No.1666/2018
RA No. 143/2018

This the 21stday of December, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Daya Ram Saini S/o Shri Gyarsi Lal Aged – 22 years
R/o DhaniKumhari Vali, Village Jathahala
Post Mawanda, Tehsil Neem ka Thana, District Sikar (Rajasthan).

....Applicant

(By Advocate : Ms. Neelam Rathore for Mr. U. Srivastava)

Versus

Dr.AshwaniLohani, Chiarman Railway Board
Rail Bhawan, New Delhi.

...Respondent

(By Advocates : Mr. Shailendra Tiwary and Mr. V.S.R. Krishna)

ORDER (ORAL)

Ms. Nita Chowdhury :

When the matter is taken up, it is pointed out by learned counsel for respondent that this is LARSGESS case and the scheme of LARSGESS has been totally closed and a number of orders had been passed in this regard after the order of Hon'ble Supreme Court in SLP(C) No. 508/2018 dated 08.01.2018. In view of the same, it is the contention of the respondent that nothing remains to be complied with in this matter. The same contention is accepted in view of the latest position of the law.

2. Hence, nothing remains in this CP and the same is closed.
Notice issued to the respondents stands discharged.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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